

CENTRAL INFORMATION COMMISSION
Complaint No.- CIC/WB/A/2009/000154 dated: 20.03.'09
Right to Information Act- Section 18(1)(b)

Complainant: Shri Arup Singh

Respondent: Staff Selection Commission (SSC), Kolkata.

Decision announced 9.3.'10

Facts:-

The Commission has received a complaint from Shri Arup Singh of Burdwan, (WB) that his request under RTI Act, 2005 submitted to the Central Public Information Officer, Eastern Region, Staff Selection Commission, Kolkata, seeking information regarding guidelines of SSC on hearing handicapped candidates and other related information, has not been responded to, even though the same was duly submitted along with the requisite fee dated 11.09.2008.

Having admitted the complaint of Shri Arup Singh under Section 18(1)(b) of RTI Act, 2005 the Commission served notice on 07.01.2010 on CPIO, Staff Selection Commission, Eastern Region, Kolkata for furnishing comments on the complaint. In response, CPIO Shri Anindya Acharya, Deputy Director, SSC, ER submitted his comments on 19.01.2010 with a copy of the same also endorsed to complainant Shri Arup Singh. The CPIO, in his comments, has informed the Commission that only one application dated 07.01.2010 was received from the complainant, which was not accompanied with the requisite fee and the complainant was duly communicated to send the requisite fee vide office letter dated 04.09.2008. He has further informed that the application in question dated 11.09.2008 has not been received in the office as per their record and this was the reason for not responding to the request of the complainant.

Decision Notice

As per the comments submitted by the CPIO, it seems that the request dated 11.09.2008 of Shri Arup Singh was not received by the CPIO, SSC, ER

and this was the only reason for not responding to the request. In absence of any rebuttal from the complainant it may be presumed that he is satisfied with the plea taken by the CPIO. Since it is a fact that the complainant has sent an application to the CPIO in pursuance of the advice given by him to the complainant vide letter dated 04.09.2008, the CPIO is hereby directed to respond to the request of the complainant within 10 days from receipt of this decision notice. Further, the complainant is advised to approach the 1st appellate authority of the department if he finds the response, which will now be provided, unsatisfactory and subsequently, if not satisfied with the information provided on his 1st appeal, complainant Shri Arup Singh will then be free to move a 2nd appeal before us as per section 19(3). The complaint is disposed of accordingly.

Announced this ninth day of March 2010. Notice of this decision be given free of cost to the parties.

Wajahat Habibullah
(Chief Information Commissioner)
09.03.2010

Authenticated true copy, additional copies of order shall be supplied against application and payment of the charge prescribed under the Act to the CPIO of this Commission.

Pankaj K. P. Shreyaskar
Joint Registrar.
09.03.2010